

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO.IV)**

(IB)-538/ND/2018

Agarwal Coal Corporation Pvt. Ltd.
Vs.
Action Ispat and Power Pvt. Ltd.

...Applicant
...Respondent

Under Section: Section 9 of IBC Code.

Order delivered on 28.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

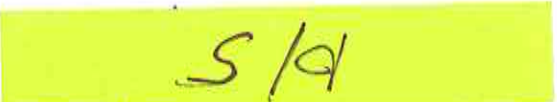
Mr. Mohtashim Kibriya, Adv. & Mr.
Mohd. Nazim Khan, PCS
Ms. Juhi Bhambhani, Adv.

For the Respondent

ORDER

Ld. CS for the applicant present. Ld. Counsel for the corporate debtor present. Ld. Counsel present for the corporate debtor states that she has instructions to appear in this matter on behalf of corporate debtor and seeks time to file vakalatnama as well as reply in the matter within ten days. Time is granted. Rejoinder within five days. All the copies to be served in advance to the other side. For further consideration on 14th June, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**